

**GOVERNMENT OF INDIA  
PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
LOK SABHA**

UNSTARRED QUESTION NO:1573  
ANSWERED ON:02.08.2000  
TRANSFER POLICY REGARDING CSS OFFICERS  
SONTOSH MOHAN DEV

**Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:**

- (a) whether a number of CSS officers of the level of Under Secretary and above are working in the same Ministry at the same place for the last 15 to 20 years;
- (b) whether the Government have prepared recently a transfer policy of CSS Officers of the level of Under Secretary and above;
- (c) if so, the details thereof;
- (d) the action so far taken by the Government to implement the said transfer policy;
- (e) whether it is proposed to transfer officers holding posts for 7 years and above in the Economic Ministries to other Ministries;
- (f) if so, the details thereof; and
- (g) if not, the reasons therefor?

**Answer**

MINISTER OF STATE OF DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSION AND PENSIONERS' WELFARE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SMT. VASUN RAJE)

(a): Some of the CSS officers presently working as Deputy Secretaries on personal upgradation basis have been in the same Ministries/Departments for about 15 years. Information on the assignment of work to these officers in the Ministries/ Departments in which they have been working, is not centrally maintained in the Department of Personnel & Training.

(b) & (c): The Government has evolved a transfer policy for CSS officers and the tenure prescribed in that policy at different levels is as below:

Under Secretary	:	7 years
Deputy Secretary	:	7 years
Director	:	5 years
Joint Secretary	:	5 years

(d): As per the policy, the transfer of officers becoming due in terms of the policy, was to be made in a phased manner at the commencement of the policy, to avoid administrative inconvenience in different Ministries/Departments. Accordingly, the lists of officers due for transfer at various levels, have been prepared, and the recommendations of the Civil Services Board on the transfer of officers at the level of Joint Secretary and Director have since been taken.

(e), (f) & (g): There is no precise and adopted definition for distinguishing the economic and non-economic Ministries. However, information based on the common perception of the regulatory nature of work and the economic/developmental nature of work performed in the various Ministries/Departments has been kept in view by the Civil Services Board, to the extent possible, while recommending transfers.